

(d) whether Central Electrical Authority has granted a reprieve of 2-3 years to more than 300 thermal power plants to put in place this technology; and

(e) if so, the details of such plants, total pollution caused by them and reasons for granting reprieve?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) Ministry of Environment, Forest and Climate Change (MoEF&CC) has notified the Environment (Protection) Amendment Rules, 2015 for thermal power plants on 7th December, 2015. These rules provide for the new environment norms for thermal power plants. These norms need to be complied by 6th December, 2017 by all existing coal based thermal power plants commissioned up to 31.12.2016 and w.e.f. 1.1.2017 by plants which were under construction.

(b) and (c) Many thermal power plants have not put in place the required technology due to following reasons:—

- (i) Time is required for Design and Engineering, approvals, arrangement of funds, tendering and erection, testing and commissioning. Implementation period of 24-36 months for installation of control equipment for desulfurisation is required by each unit.
- (ii) The plants/units cannot be shut down simultaneously. Therefore, planned shut-down is required to ensure uninterrupted power supply in the country.
- (iii) To fully meet the nitrons emission norms notified by MoEF&CC, Selective Catalytic Reduction (SCR) or Selective Non-Catalytic Reduction (SNCR) system needs to be installed in some units. These technologies are not yet proven under indigenous conditions.

(d) No, Sir.

(e) Does not arise.

#### **Revival of stressed private power generation and distribution entities**

1671. SHRI ANAND SHARMA: Will the Minister of POWER be pleased to state:

(a) the details of stressed assets in power generation and distribution sector and the share of private and public sector entities therein;

(b) whether the Public Sector Enterprises in power generation are in the process of rescuing debt-ridden private entities and if so, the number of such private companies along with their debt to be rescued and the duration therefor; and

(c) by when Non-Performing Assets (NPAs) of public sector banks in relation to those debt-ridden companies would be recovered?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) As per the information received from the Department of Financial Services, stressed advances of scheduled Commercial Banks in power generation and distribution projects and the share of private and public sector entities therein are as follows:—

| Sector                                | Stressed Advances in<br>Generation Sector<br>(Amount in ₹ Crore) | Stressed Advances in<br>Distribution Sector<br>(Amount in ₹ Crore) |
|---------------------------------------|--|--|
| Public<br>(Central PSUs + State PSUs) | 9,205  | 2,860  |
| Private                               | 75,055   | 2,518  |
| TOTAL                                 | 84,260   | 5,378  |

(b) Currently, NTPC has no proposal to acquire stressed power projects or enable their lenders to operate on contract basis. Neyveli Lignite Corporation of India Limited (NLCIL) has identified Ragunathpur Thermal Power Station- Phase-I (2x660 MW) (a stressed asset) of Damodar Valley Corporation (DVC) for acquisition. NLC has also shortlisted two suitable stressed power assets for possible acquisition to augment its power generation capacity.

(c) Recovery in NPA accounts is an ongoing process, which depends upon various factors like issues related to borrower entity, external environment, resolution plan etc.

#### **Setback for private power plants without buying agreements**

1672. SHRI RAJKUMAR DHOOT: Will the Minister of POWER be pleased to state:

(a) whether it is a fact that there is setback to private sector power plants without long term buying agreements with Government or power distributors;

(b) if so, the details thereof; and